

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**CP No.444/2016
In
OA No.2680/2009**

New Delhi, this the 17th day of July, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Janardhan Sharma

Aged about 75 years

S/o late Shri Diwan Chand

R/o Village & Post Bhor Kalan

Patti Lal Singh, Tehsil Pataudi

District Gurgaon (Har.).

.... Petitioner

(By Advocate:Shri P.S.Khare)

VERSUS

Ms. J.S.Deepak

Secretary

Ministry of Communications & IT

Department of Telecommunications

Room No.210, Sanchar Bhawan

20 Ashok Road, New Delhi – 110 001.

.... Respondent.

(By Advocate:Shri D.S.Mehandru)

ORDER (ORAL)

By Hon'ble Mr. V. Ajay Kumar,

Heard both sides.

2. The OA No.2680/2009 was disposed of by this Tribunal on 15.02.2010 as under :-

"Heard the learned counsel for the parties.

2. It is a case where 100% pension cut has been imposed upon the applicant as a post-retirement penalty. At the outset, it is found that review has not been filed by the applicant and the penalty appears to be on a higher side.

3. In the above view of the matter, we dispose of this OA with an observation that in the event applicant prefers a review to the Presidential order against pension cut, the same shall be considered

and dispose of by a speaking order dealing with proportionality of punishment, within a period of three months from the date of receipt of review from the applicant. No costs."

3. Today, the learned counsel appearing for the respondent submits that in terms of the aforesaid order, the applicant preferred the Review and the same was disposed of by the respondent and all the benefits have already been granted to the applicant, which is not disputed by the learned counsel for the applicant.

4. In the circumstances and in view of the substantial compliance of the Order of this Tribunal, the CP is closed and notice issued to the respondent is discharged. No costs.

(Shekhar Agarwal)
Member (A)

(V. Ajay Kumar)
Member (J)

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